

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
STARRED QUESTION NO : 165
(TO BE ANSWERED ON THE 1st August 2022)

RISING PRICES OF AIR TICKETS IN KERALA

*165. SHRI A. A. RAHIM

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government is aware of the rising price of air tickets to and from Kerala to both domestic and international destinations;
- (b) if so, the details thereof and the reasons for such high prices including the break-up of ticket prices; and
- (c) the measures, if any, taken by Government to reign in the rising ticket prices?

ANSWER

MINISTER OF CIVIL AVIATION

(Shri Jyotiraditya M. Scindia)

(a) to (c) A statement is laid on the table of the House.

Statement referred in reply to Part (a) to (c) of Rajya Sabha Starred Question No. 165 regarding "Rising prices of air tickets to and from Kerala" to be answered on 01.08.2022.

(a) The Government has received few references regarding airfare from Hon'ble Members of Parliament and from the Government of Kerala.

(b) and (c) The airfare is market driven and is neither regulated nor established by the Government. The airlines are free to fix reasonable tariffs under the provisions of sub-rule (1) of Rule 135 of the Aircraft Rules, 1937 having regard to all relevant factors, including cost of operation, characteristics of services, reasonable profit and the generally prevailing tariff. The airlines, however, remain compliant with the regulatory provisions under Aircraft Rules, 1937 as long as the fare charged by them does not exceed the fare established and displayed on their website.

The Government, however, as an extraordinary measure during the COVID 19 pandemic and in exercise of special powers conferred under the Aircraft Act, 1934, notified fare bands for economy tickets for scheduled domestic sector. This was done to ensure that the airlines do not charge excessive fare on one hand and also to ensure that the journey is performed only for essential purposes. The Fare Capping orders are currently operational on a rolling basis of 15 days cycle. There is no fare capping for scheduled international sector.

There is no proposal at present to interfere with the existing regulatory framework on airfare.
